

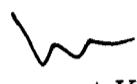
14

O.A. No. 228 of 2011

28.10.2013

There is an adjournment application filed by counsel for the applicant. Learned counsel for the applicant is prepared to argue the case.

Let the case be called on 12.12.2013.

  
(Navneet Kumar)  
Member (J)

  
(Sudhir Kumar)  
Member (A)

Girish/-

Re.

O.R.  
No C.A. has  
been filed.

  
10.12.13

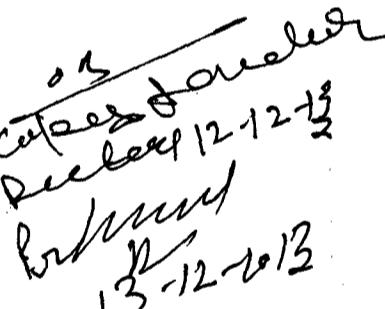
O.A. No. 228/2011

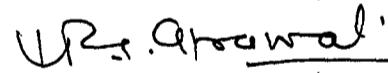
12.12.2013

For Applicant: Sri Praveen Kumar  
For Respondents: Sri S. Verma.

Learned counsel for the applicant stated at the Bar that the O.A. has rendered infructuous since the applicant has already been posted as Assistant Parcel Clerk. Therefore, notice dated 29.4.2011, impugned in the O.A., has lost its significance. Accordingly, the O.A. is dismissed as having become infructuous. No order as to costs.

  
J. Ch

  
(Ms. Jayati Chandra)  
Member (A)

  
(Navneet Kumar)  
Member (J)

Girish/-